

SPECIAL BENCH

ITEM NO.191

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.07/ALD/2024

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DEVENDRA SINGH V/S YATENDRA ICE AND COLD STORAGE PRIVATE LIMITED & ORS.
UNDER SECTION	241/242 R/W SEC 59 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Arun Saxena with Ms. Nalini & Sh. Amit Verma Advs. : *For the Petitioner*

Ms. Shruti Singhania, PCS. : *For the Res. No.4*

Sh. Rohit Chaudhary, Adv. : *For the Res. No.1-3*

ORDER

- 1.** Ld. Counsel representing the parties are present through VC.
- 2.** In this case, no reply has been filed so far. Ld. Counsel representing the Respondent Nos.1, 2, 3 & 4 seeks and is granted three weeks time to file the reply. The Petitioner may file reply if any required within two weeks after receiving the reply.
- 3.** Let the reply be filed within the aforesaid stipulated period with advance copy to be supplied to the other side. The Petitioner may file reply if any required within two weeks after receiving the reply.
- 4.** The matter is adjourned for further hearing on 12th September, 2024 before the Regular Bench. In the meantime, interim order to continue.

-Sd-

**(Ashish Verma)
Member (Technical)
18th July, 2024**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**